





Sr No	Date	Orders
		<p>Revenue, who has put in appearance on advance notice, very fairly states that the reasons recorded by the assessing officer for initiating action under Section 158 BD of the Act shall be furnished to the petitioner within a week.</p> <p>In view of the above statement, no further orders are required to be passed in this writ petition. However, it goes without saying that on respondent's disclosing the reasons to the petitioner, they will be free to file objections thereto and in case they do so, the assessing officer shall dispose of the objections before proceeding further with the assessment for the said block period.</p> <p>The writ petition stands disposed of in the above terms.</p> <p>Copies of the order shall be issued dasti to learned counsel for the parties under the signatures of the Court Master.</p> <p style="text-align: right;">  D.K. JAIN, J </p> <p style="text-align: right;">  MADAN B. LOKUR, J </p> <p>MAY 14, 2003 rkr</p>